

Central Administrative Tribunal
Principal Bench

O.A. No. 533 of 2000

New Delhi, dated this the 28th February, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

S/Shri

1. Ajit Prasad Jain,
S/o late Shri Tulsi Ram Jain,
Retd. Dy. Dir. of Accounts (P&T),
Delhi.
2. Ram Kishan-II,
S/o late Shri Banwari Lal,
Retd. Accounts Officer (P&T),
Delhi. Applicants

(By Advocate: Shri Sant Lal)

Versus

1. Union of India through
the Secretary,
Ministry of Communications,
Dept. of Telecom,
Sanchar Bhawan,
New Delhi-110001.
2. The Secretary,
Ministry of Communication,
Dept. of Posts,
Dak Bhawan,
New Delhi-110001. Respondents

(By Advocate: Shri R.P. Aggarwal)

ORDER (Oral)

S.R. ADIGE, VC (A)

Heard both sides.

2. Shri R.P. Aggarwal does not seriously
dispute the fact that the claims in the present O.A.
are fully covered by the Tribunal's order dated 30.
1.2001 in O.A. No. 1014/99 J.P. Kaushik & Ors.
Vs. Union of India & Ors. and other connected case.

3. This O.A. is disposed of in terms of the

(10)

Tribunal's aforesaid order in J.P. Kaushik's case (supra). Respondents are directed to extend benefits contained in the Delhi High Court's judgment dated 10. 7.91 in LPA No. 114/82 and O.M. dated 28.2.94 to applicants. Applicants are entitled to consequential benefits including the revision of pay and pension along with arrears thereon. These directions should be implemented within three months from the date of receipt of a copy of this order. No costs.

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

'gk'